

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-579(PB)/2017

**IN THE MATTER OF:**

SRS Finance Limited

.... **APPLICANT / PETITIONER**

Vs

Madhav Bullions & Jewellers Pvt. Ltd.

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2018**

**Coram:**

**VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

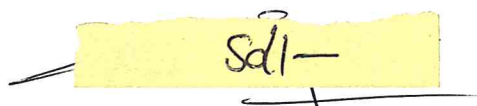
**For the APPLICANT** :- Dr. Shweta Bajaj, Advocate

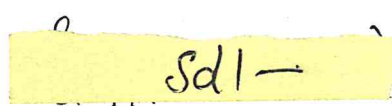
**For the RESPONDENT** :- Mr. Adarsh Chamoli and Mr. Indresh Kumar, Advs

**ORDER**

Learned counsel for the petitioner is present. Corporate debtor is also present and represents that in terms of the order dated 17.01.2018 reply has been duly filed and that a copy of the reply has also been hand over to the counsel for the petitioner. In relation to the rejoinder, learned counsel for the petitioner represents that the petitioner is not willing to file the rejoinder and the same is recorded.

Post the matter for enquiry on 26<sup>th</sup> February 2018.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(VARADHARAJAN)  
MEMBER (JUDICIAL)**

**Deepak Kumar  
05.02.2018**